

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No110
CP(IB) 342 of 2020

Order under Section 7 IBC

IN THE MATTER OF:

State Bank of India
V/s
Steelco Gujarat Ltd

.....Applicant

.....Respondent

Order delivered on ..09/02/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Kunal P Vaishnav, Adv.
For the Respondent :

ORDER

IA/07(AHM)2022

Mr. Kunal P Vaishnav Learned Counsel for workers through Rashtriya Mazdoor Sangh states that the next date for hearing in the pending applications is on 31.03.2022, the CIRP period which was extended vide order dated 05.01.2022, will expire on 05.03.2022, hence, the request to list the matter on or before 05.03.2022.

Accordingly, we direct to list this matter on 04.03.2022.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**